

(c) the project-wise reasons for non-implementation of each project and their estimated cost at present;

(d) whether Government of Arunachal Pradesh has suggested three small dams instead of one big dam in respect of Subansiri Dam Project;

(e) if so, whether survey for such smaller size dams at new sites has been started;

(f) the time by which the survey and projects will be completed; and

(g) the benefits likely to be accrued therefrom?

THE MINISTER OF STATE OF THE MINISTRY OF WATER RESOURCES (SHRI SIS RAM OLA) : (a) Since its formation in 1981, the Brahmaputra Board has prepared the detailed project report for (i) Pagladiya Dam Project in Assam and (ii) Tipaimukh dam Project in Assam, at Manipur and Mizoram border, (iii) Subansiri Dam Project and Dehang Dam Project in Arunachal Pradesh. An expenditure of about Rs. 32 crores has been incurred upto March, 1997 by the Brahmaputra Board for investigation and preparation of Detailed Project Report for the above indicated Schemes.

(b) and (c) The present status of the above projects are:—

(i) The techno-economic and environmental clearance was accorded to Pagladiya Dam Project having an estimate of Rs. 480 Crore. The legal clarification has been obtained from the Ministry of Law and they have opined that the Board can take up the construction work, operate and maintain simultaneously. This is under consultation with the Planning Commission for investment clearance.

(ii) Technical clearance subject to certain conditions was granted to Tipaimukh Dam Project costing Rs. 2899 crore. Project is held up in the absence of agreement amongst the States Assam, Mizoram and Manipur;

(iii) The investigation at three alternative sites has been taken up by the Brahmaputra Board for Subansiri & Dihang Dam Projects;

(iv) The Board has taken up the survey and investigation for Debang Dam Project.

(d) yes, Sir.

(e) to (g) Yes, Sir. The detailed investigations for Subansiri and Dihang Dam Projects is likely to be completed within a period of three years. The projects

after completion will moderate floods, generate power and provide assured supply of irrigation water for cultivation.

[*Translation*]

Construction of School Buildings

857. SHRI MANIBHAI RAMJIBHAI CHAUDHARI : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether there are many Government Schools in various parts of the country including Delhi which do not have their own buildings and are being run in tents;

(b) if so, the number of such schools in Gujarat;

(c) whether the Government propose to provide funds to the State Governments for construction of School buildings; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) to (d) School Education is primarily the concern of the respective State Governments/Union Territory Administrations. At present there is no proposal to provide funds to the State Governments for construction of School buildings. The statistics relating to the number of schools which do not have their own buildings and are being run in tents is not maintained in this Department.

[*English*]

Allotment of Accommodation

858. SHRI CHAMAN LAL GUPTA : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the defence residential accommodation is given to the employees of Kendriya Vidyalayas located in Defence establishments/areas; and

(b) if so, the criteria of allotment of such accommodation?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) Yes, Sir.

(b) Allotment of Kendriya Vidyalaya Sangathan accommodation is made as per the Allotment of Residence (Kendriya Vidyalaya Sangathan) Rules, 1976.